## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.91/(MAH)/2014 CA No. 116 & 117/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2016

NAME OF THE PARTIES: Mr. Purshotam V. Raheja

V/s. M/s. Varsoli Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

Sharan Jagtanis Counsel

Name

Sharan Jagtanis Counsel

Na Aditya Pinyle

S. Destpande

Sami Hayiani

ORDER DESIGNATION

C.A. 114/2016 to 131/2016 into P. 88/2014 and C.P. 91/2014 to 98/2014

- Ld. Counsel of both the parties are present. 1.
- The Petitioner has filed three "Company Applications". The Respondent is seeking 2. time to file a Reply. Time granted.
- On the other hand, the Respondent has also filed few "Company Applications". 3. Likewise, the Petitioner is seeking time to file a Reply. Time granted.
- As per the mutual consent of both the Counsel, all the matters are now fixed for 4. hearing on 16.12.2016.; duly communicated to both the sides.
- Respondent shall file reply on or before 24.11.2016 and rejoinder to be filed, if any, 5.

sd/-

Shri M.K. Shrawat Member (Legal)

Dated 16.11.2016